CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH

12.CP060/00213/14 &

MA060/01461/14, 00076/15 in

O.A. No.060/00877/14

Shishu Paul Verma Vs. H.K. Kala

27.01.2015

Present:

None for the petitioner

Mr. G.S. Sathi, counsel for the respondents

- 1. Reply affidavit has been filed, which is taken on record. Learned counsel for the respondents submits, on the basis thereof, that the Revisional Authority has passed a speaking order dated 07.01.2015(Annexure CPR-1) in pursuance of the directions of this Court and, therefore, the present CP may be disposed of as having been satisfied.
- 2. We are satisfied that the orders of this Court have been complied with. Accordingly, the C.P. is dismissed as having been satisfied. Notices stand discharged.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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